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CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA

OA. 350/1466/2017

DATE OF ORDER 23.03.2021

Present : Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Ms. Nandita Chatterjee, Administrative Member



SUBRATA CHAKRABORTY

VS

EASTERN RAILWAY

For the Applicant : None
For the Respondents : MR. A.K. DAS GUPTA

ORDER (Oral)

Per Ms. Bidisha Banerjee, JM:

None appeared on behalf of the applicant for long, and even today despite repeated calls.

Therefore, it seems that the applicant has lost interest to pursue the matter further.

As such, the OA is dismissed for default invoking Rule 15(1) of CAT (Procedure) Rules, 1987.

(Nandita Chatterjee)
Member (A)

mks

(Bidisha Banerjee)
Member (J)